

① (1) ② (2)

Central Administrative Tribunal, Principal Bench  
Original Application No. 1917 of 1999

New Delhi, this the 8th day of March, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Dr. (Smt) Sofia Bilquees W/o Shri Shahid Khan  
R/o Flat No. 4,  
CGHS Dispensary, Srinivaspuri,  
New Delhi - Applicant

(Appeared in person)

Versus

1. The Director General,  
Central Government Health Services  
Dte. General of Central Govt. Health Services,  
Nirman Bhawan, New Delhi
2. The Director,  
Indian System of Medicines and Homeopathy  
Ministry of Health & Family Welfare  
Red Cross Annex Building,  
New Delhi
3. Union Public Service Commission,  
Dholpur House, Shanjahan Road,  
New Delhi (through its Secretary)
4. Union of India  
Ministry of Health & Family Welfare,  
Government of India,  
Nirman Bhawan, New Delhi  
through its Secretary - Respondents

(By Advocate - Shri P.M. Ahlawat, proxy for Shri  
Madhav Panikar)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Applicant seeks a direction to the respondents to send her case to Union Public Service Commission (in short 'UPSC') for regularisation, as has been done in the case of Hakim Syed Ahmed, pursuant to the orders of Delhi High Court dated 23.9.99 in C.W. No. 4467/98.

2. In this connection, applicant who has argued

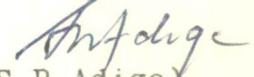
the case in person, has invited our attention to an order passed by the Central Administrative Tribunal, Principal Bench dated 13.12.99 in OA-2058/98 (Hakim Wadudul Hasan vs. UOI and others), wherein based on the Delhi High Court order dated 27.1.99 in Hakim Syed Ahmed's case (supra), respondents were directed to send his ACR dossiers to the UPSC for consideration for purposes of regularisation, on the ground that Hakim Wadudul Hasan could not be denied direction similar to that accorded to Hakim Syed Ahmed.

3. Nothing has been brought to our notice which would materially differentiate the applicant's case from the cases of Hakim Syed Ahmed and Hakim Wadudul Hasan. In the circumstances, this OA is disposed of with a direction to the respondents to send the ACR dossiers of the applicant to UPSC for consideration for purposes of regularisation. These directions should be implemented within two months from the date of receipt of a copy of this order.

4. The O.A. stands disposed of accordingly.

No costs.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

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